

GOVERNMENT OF INDIA
MINISTRY OF MINES
LOK SABHA
UNSTARRED QUESTION NO. 4668
ANSWERED ON 29.03.2023

BGML

4668. SHRI S. MUNISWAMY:

Will the Minister of MINES be pleased to state:

- (a) whether the Bharat Gold Mines Limited (BGML) company in Kolar Gold Fields (KGF) was closed in 2001 and nearly 3500 workers were laid off from work;
- (b) if so, the details thereof;
- (c) whether terminal settlement of 52 crores is pending since then;
- (d) if so, whether more than 1000 employees have died without receiving their settlement;
- (e) if so, the details thereof;
- (f) whether it is possible to settle the dues from Government's Non Plan Expenditure and if so, the details thereof;
- (g) BGML had sold around 3000 houses to STBP category employees and the title deeds have not been given to them and if so, the details thereof; and
- (h) whether it is possible to allot houses to other categories of employees also who are staying as tenants through the Prime Minister Awas Yojana Scheme and if so, the details in this regard?

ANSWER

THE MINISTER OF MINES, COAL AND PARLIAMENTARY AFFAIRS
(SHRI PRALHAD JOSHI)

(a) to (c): Yes, Sir. Bharat Gold Mines limited (BGML) 'a Public Sector Undertaking' under the administrative control of Ministry of Mines was closed w.e.f. 01.03.2001 under Section 25(O) of the Industrial Disputes Act, 1947 in terms of Ministry of Labour's order dated 29.01.2001 when Board for Industrial and Financial Reconstruction (BIFR) ordered on 12.06.2000 for winding up of BGML on account of its operations becoming economically unviable. All 3580 employees on the rolls of the company at the time of closure were retrenched by giving Special Terminal Benefit Package (STBP) and all the dues of the employees were settled. No dues are pending.

(d) to (f): Does not arise in view of the reply given above [(a) to (c)].

(g): BGML has sold sital area of residential accommodation to 2809 retrenched ex- employees of BGML as one of the components of STBP

benefits on concessional rate and not charged any amount for building/structure. However, title deeds could not be given to them because the land was not mutated in the name of BGML in land records of Govt. of Karnataka. Transfer of land records in the name of BGML is a prerequisite requirement for registration of houses allotted to STBP beneficiaries. Now with lot of efforts BGML has succeeded in getting transfer of about 75% of land in the name of BGML BGML has now initiated action for registration of houses.

(h): All the assets of BGML are under the custody of Hon'ble High Court of Karnataka . No such action can be initiated by Government on this.
